

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-514**

CP (CAA) No.-84/230/232/ND/2022 (2nd Motion)

**IN THE MATTER OF:**

Abhisar Buildwell Pvt. Ltd. And Dharampal Stayapal Ltd. ....Applicant

**SECTION**

U/s 230-232

**Order delivered on 29.11.2022**

**CORAM:**

**JUSTICE TELAPROLU RAJANI,  
HON'BLE MEMBER (JUDICIAL)**

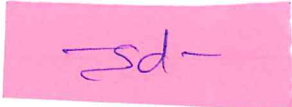
**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Kaustubh Prakash, Mr. Saheb Singh Chadha,  
Adv.  
For the Respondent :  
For the OL : Ms. Hemlata Rawat, Adv.  
For the RD : Ms. Swechcha Mishra, Adv.

**ORDER**

Ld. Counsel for the Petitioner has appeared. Ld. Counsel for the OL has appeared and submitted that they have no objection in the matter. However, Ld. Counsel for the Petitioner submitted that similar clarification has been filed by them on affidavit. None appeared on behalf of the Income Tax Department. One last opportunity is given to the Income Tax Department for their appearance as well as to file their reply, failing which the matter will be preceded further. Proxy Counsel for RD has appeared and submitted that the response given to the queries raised by the Applicant is satisfactory and that they have no further objection in the matter and they have also filed the affidavit to that effect. List the matter on **23.12.2022**.

  
**(RAHUL BHATNAGAR)  
MEMBER (T)**

Amit Tiwari

  
**(JUSTICE TELAPROLU RAJANI)  
MEMBER (J)**